

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

(8)

PRINCIPAL BENCH: NEW DELHI

OA NO.925/91

DATE OF DECISION:16.8.1991.

MRS. NIRMAL HANNA

...APPLICANT

VERSUS

UNION OF INDIA & OTHERS

...RESPONDENTS

CORAM:

THE HON'BLE MR. D.K. CHAKRAVORTY, MEMBER (A)

THE HON'BLE MR. T.S. OBEROI, MEMBER (J)

FOR THE APPLICANT

SHRI ATTAR SINGH, COUNSEL

FOR THE RESPONDENTS

SHRI P.P. KHURANA, COUNSEL

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE MR. T.S. OBEROI, MEMBER (J))

The learned counsel for the respondents placed on record a letter dated 13.8.1991, issued by Government of India, Directorate of Estates (No.14/36/91-CDN-1), addressed to the Joint Secretary (Allotment), Delhi Administration, Delhi and Land & Building Department, Vikash Bhawan, to the effect that applicant's prayer for allotment of flat No.G-69, Sarojini Nagar, New Delhi in lieu of the alternate flat at Timarpur, of Delhi Administration, to be placed at the disposal of the Directorate of Estates, has been finally turned down, and, therefore, the learned counsel for the respondents pleaded that it is no more possible to accept the applicant's prayer for her continuing to occupy flat No.G-69, Sarojini Nagar, New Delhi.

2. The learned counsel for the applicant still persists that the applicant wants to take up the matter as to why this discriminatory treatment is meted out to her, by the authorities concerned, as there are certain instances, where, in such like situations, accommodation offered by one governmental agency has been alternatively accepted for

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being allotted to the concerned, by the Directorate of Estates.

3. We have considered the rival contentions and we may say that with a precise and specific reply having been given by the Director of Estates, declining the applicant's prayer, we would not like to enter into the sort of controversy, raised by the learned counsel for the applicant, and that sufficient time having already been allowed to see the feasibility of meeting applicant's request, no more opportunity need be given for the purpose, and, accordingly, we decline the Original Application.

4. As a result of the above, the Original Application is dismissed, with no order as to costs. However, in order to avoid any undue hardship to the applicant, we allow her time to vacate the flat No.G-69, Sarojini Nagar, New Delhi, by 31.8.1991.

Sees
(T.S. OBEROI)
MEMBER(J)
16.8.1991.

/SKK/

Chakravorty
(D.K. CHAKRAVORTY)
MEMBER(A)
16.8.1991.